

(2018) 09 CHH CK 0432

Chhattisgarh High Court

Case No: Writ Petition (S) No. 6400 Of 2018

Kartik Ram Nishad And Ors

APPELLANT

Vs

State Of Chhattisgarh And Ors

RESPONDENT

Date of Decision: Sept. 27, 2018

Hon'ble Judges: P. Sam Koshy, J

Bench: Single Bench

Advocate: Vikram Dixit, DK Wankhede

Final Decision: Allowed/Disposed Of

Judgement

P. Sam Koshy, J

1. The prayer made by the petitioners in the instant Writ Petition is for issuance of direction to the respondents to grant pensionary benefits to the petitioners by taking into account the service rendered by them prior to their services being regularized with the State Government i.e. the period of service rendered by them as a Daily Wage Worker.

2. The counsel for the petitioners played heavy reliance on the circular dated 26/05/2018 and 23/08/2018 issued by the Finance Department, Government of Chhattisgarh in this regard.

3. Considering the limited grievance of the petitioner, this Court does not intend to keep the Writ Petition pending, rather ends of justice would meet if the Writ Petition is disposed off with a direction to the respondent No.1 to take a decision in respect of the claim of the petitioners. That while doing so, the respondent No.1 may also call in for any other circulars which are applicable so far as the Daily Wage Worker are concerned, issued by the Finance Department pertaining to the subject matter.

4. Let an appropriate decision be taken in this regard within a period of 90 days from today.

5. The Writ Petition accordingly stands allowed and disposed off.